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CC No.19/20
CNR No. DLCT11-000122-2020
ECIR/19/HQ/2017
DoE v M/s Advantage India & Ors.

The matter was listed for hearing on 20.4.2020. The matter was adjourned to 20.5.2020, 19.6.2020, 18.7.2020 and thereafter, for today i.e. 21.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

21.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: Sh. Nitesh Rana, Learned SPP for DoE.
Sh. Tanvir A Mir, learned counsel for A-1 M/s Advantage India.
A-2 Deepak Talwar with learned counsel Sh. Tanvir A Mir.
A-3 Jatin Wadhwa absent.
Sh. Hitesh Kumar Vats, learned counsel for A-3 Jatin Wadhwa.
A-4 Manish Kumar Garg through VC with learned counsel Sh. Alok Sharma.
A-5 Tarun Kapoor through VC with learned counsel Sh. Laksh Khanna.
A-6 Sanjeev Sharma through VC with learned counsel Sh. Faheem Shah.
A-7 Raman Kapoor through VC with learned counsel Sh. Jai Sahai Endlaw.
Sh. Tanvir A Mir, learned counsel for A-8 M/s Wave Impex (P) Ltd. alongwith Sh. Dinesh Vaid, Director of A-8 M/s Wave Impex (P) Ltd.

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It is informed by the learned SPP for the DoE that copy of complaint and documents have been supplied in compliance of Section 207 Cr.PC. Deficiency, if any found in the documents, may be pointed out by the accused persons on the NDOH.

A-3 Jatin Wadhera, A-4 Manish Kumar Garg, A-5 Tarun Kapoor, A-6 Sanjeev Sharma and A-7 Raman Kapoor were granted interim bail on 16.3.2020. DoE had sought time to file reply to their applications for bail. Ld SPP submits that he has filed reply to the bail application but this fact could not be confirmed as the relevant part of the judicial file is in court and previous order sheets do not mention that reply has been filed. In any case since physical hearing in court is suspended till 31/08/2020 it will be better if copy of reply is filed online.

Ld. SPP for DoE has been asked to send a copy of reply online to all the accused persons and also at the official email ID of the court i.e. readercbi09radc@gmail.com. Learned counsels for the applicants/accused shall also send a copy of bail application to learned SPP for the DoE online at his email ID and also at the official email ID of the court i.e. readercbi09radc@gmail.com.

A-2 Deepak Talwar was in Judicial custody on the previous date of hearing is now on a regular bail granted by the court vide order dated 01.5.2020. The bail applications of A-3 Jatin Wadhera, A-4 Manish Kumar Garg, A-5 Tarun Kapoor, A-6 Sanjeev Sharma and A-7 Raman Kapoor will be taken up for hearing on the next date and in the meantime their interim bail stands extended till NDOH.

Matter be now listed on **17.9.2020** for scrutiny of documents and arguments on the pending bail applications of the accused.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e.

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readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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(AJAY KUMAR KUHAR)
**Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 21.8.2020 (SR)**

[1]

CC No.113/19
CNR No. DLCT11-000504-2019
CBI v Abhay Singh Chautala

The matter was listed for hearing on 20.4.2020. The matter was adjourned to 20.5.2020, 19.6.2020, 18.7.2020 and thereafter, for today i.e. 21.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

21.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. A. K. Gupta, learned Special PP for the CBI.
Accused is absent.
Sh. H. K. Sharma, learned counsel for accused.

The matter is at the stage of PE.

In terms of the office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

An application under Section 216 Cr.PC was moved by the accused for amendment of the Charge. Reply to the said application was filed by the learned Sr. PP for the CBI.

Let this application be listed for arguments on **23.9.2020 at**

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10.30 am. Matter will be listed for P E thereafter.

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Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.8.2020 (SR)**

[1]

Cr. Rev. No.19/19
CNR No. DLCT11-001635-2019
Zahrul Hassan v Ahmed Patel & Ors.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

21.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: None for the revisionist.
Sh. Rishabh Kalani, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.
Sh. Samarth Teotia, proxy counsel for Sh. Rajiv Mohan, learned counsel for respondent no.2 Bharpoor Singh.
Respondent no.3 Harbans Dunkal, Respondent no.4 Sudhir Kumar Mahajan, Respondent no.5 Avtar Singh Gill and Respondent no.6 Vivek Kumar Vinayak are absent.
Sh. Manish Rawat, Learned Additional PP for the State/respondent no.7.

A notice was issued to seek consent of parties for hearing through V.C in view Office Order no.16/DHC/2020Dt.13/06/2020 and circular no.E-3943-4029/DJ/RADC/2020 Dt.13/06/2020. This matter was taken up through VC on 19.6.2020. However, none had appeared on behalf of the revisionist and respondent no.1 and no.2 therefore matter was adjourned for 18/07/2020 and thereafter for today as per the order of enbloc adjournment.

Today the matter has been taken up in view of the office order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi, but none has appeared on behalf of the revisionist. However, no adverse order is being passed against the revisionist and the accused who are absent and have not marked their presence through VC in person or

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through their counsel, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

The revision was barred by the limitation and an application under Section 5 of Limitation Act was moved by the revisionist. Reply to this application be filed by the accused online on the official email ID of this court i.e. readercbi09radc@gmail.com. The reader of the court will then send copy of reply to Ld. Counsel for revisionist on his e-mail ID. Hard copy of the reply may be filed in the court as and when physical hearing in the court is resumed.

Matter be listed on **15.9.2020 at 10.30 am** for consideration of the application under Section 5 of the Limitation Act for condonation of delay in filing the revision petition.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.8.2020 (SR)**

[1]

Cr. Rev. No.18/19
CNR No. DLCT11-001635-2019
Shakir Ali vs. Ahmad Patel & Ors.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

21.8.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: None for the revisionist.
Sh. Rishabh Kalani, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.
Sh. Manish Rawat, Learned Additional PP for the State/respondent no.3.

A notice was issued to seek consent of parties for hearing through V.C in view Office Order no.16/DHC/2020Dt.13/06/2020 and circular no.E-3943-4029/DJ/RADC/2020 Dt.13/06/2020. This matter was taken up through VC on 19.6.2020. However, none had appeared on behalf of the revisionist and respondent no.1 therefore matter was adjourned for 18/07/2020 and thereafter for today as per the order of enbloc adjournment.

Today, when the matter has been taken up in view of the office order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi. None has appeared on behalf of the revisionist. However, in view of the abovesaid office circular, no adverse order is being passed against the revisionist.

The revisionist had to file amended memo of parties as per

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Matter be now listed for **15.9.2020 at 10.30 am** for filing of amended memo of parties and arguments

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

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Additional Sessions Judge/
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CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.8.2020 (SR)**

[1]

Cr. Rev. No.20/19
CNR No. DLCT11-001637-2019
Zahrul Hassan v Ahmed Patel & Ors.

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

21.8.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: None for the revisionist.
Sh. Rishabh Kalani, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.
Sh. Samarth Teotia, proxy counsel for Sh. Rajiv Mohan, learned counsel for respondent no.2 Virender Dalal.
Respondent no.3 Lal Chand Kholi @ Balanga @ Don, respondent no.4 Waseem Khan, respondent no.5 Harbans Lal Dankal, respondent no.6 Sudhir Mahajan and respondent no.7 Fahim Khan are absent.
Sh. Manish Rawat, Learned Additional PP for the State/respondent no.8.

A notice was issued to seek consent of parties for hearing through V.C in view Office Order no.16/DHC/2020Dt.13/06/2020 and circular no.E-3943-4029/DJ/RADC/2020 Dt.13/06/2020. This matter was taken up through VC on 19.6.2020. However, none had appeared on behalf of the revisionist and respondent no.1, 2, 4 and 7 therefore matter was adjourned for 18/07/2020 and thereafter for today as per the order of enbloc adjournment.

Today the matter has been taken up in view of the office order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi, but none has appeared on behalf of the revisionist. However, no adverse order is being passed against the revisionist and the accused who are absent and have not marked their presence through VC in person or

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**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
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CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 21.8.2020 (SR)**